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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**ORIGINAL APPLICATION NO. 254 OF 2010**  
**CUTTACK, THIS THE 12<sup>th</sup> DAY OF May, 2010**

CORAM :

HON'BLE MR. M.R. MOHANTY, VICE-CHAIRMAN  
&  
HON'BLE MR. C.R. MOHAPATRA, MEMBER(A)

.....

Khagendra Pattnaik, aged about 70 years, S/o-Late Gopinath Pattnaik,  
At/P.O.: Pathuripada, Via: Banki, District: Cuttack

..... Applicant

Advocate(s) for the Applicant- M/s. D.P. Dhalsamant, N.M. Rout

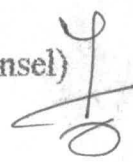
**VERSUS**

1. Union of India represented through its Director General, Department of Post, Ministry of Communication, Government of India, Dak Bhawan, New Delhi-110001.
2. Chief Post Master General, Orissa Circle, Bhubaneswar, District: Khurda.
3. Senior Superintendent of Post Offices, Puri Division, At/P.O./District: Puri.
4. Director of Accounts (Postal), Mohanadi Vihar, Cuttack-753004.

..... Respondents

Advocates for the Respondents – Mr. U.B. Mohapatra (Sr. Std. Counsel)

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ORDER (Oral)

SHRI M.R. MOHANTY, VICE-CHAIRMAN:

Applicant is aged about 70 years old. He claims that his father (Late Gopinath Patnaik) faced retirement from service (as Cash Overseer of Head Post Office at Puri) on 31.12.1967 and was admitted to Pension vide PPO No. CA-24798 Dated 19.12.1967 and that, upon death of his father, on 12.01.1982, Family Pension was being paid to his widow mother (Hiramani Patnaik) till her death on 13.02.2005. Claiming to be an unmarried handicapped person with 100% disability, the Applicant submitted a representation on 27.07.2005, seeking grant of Family Pension in his favour. By a communication dated 15.05.2006, the Respondents, as it appears, sought some details from the Applicant; which, it is stated, were furnished by him/Applicant on 25.5.2006. Although, 4 years have elapsed in between, the Applicant has not been favoured with a reply even.

2. In the above said premises, the Applicant has approached this Tribunal with the present Original Application filed (on 23.04.2010) under Section 19 of the

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Administrative Tribunals Act, 1985; wherein he has prayed as under:

“8.1 That the Respondents be directed to pay family pension (Disability) to the Applicant with effect from 13.02.2005.

8.2 And any other order/orders be passed to give complete relief to the applicant.”

3. Having heard Mr. D.P.Dhalsamant, Ld. Counsel appearing for the Applicant, and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Govt. of India (to whom a copy of this O.A. has already been supplied) and upon perusal of the materials placed on record, we hereby dispose of this case by remitting the matter to the Respondents; who should act promptly to consider the grievances of the Applicant (as raised in his representation and in the present Original Application) and pass a reasoned order/ issue a Family Pension Payment Order in favour of the Applicant, within a period of 60 days from the date of receipt of a copy of this order, under intimation to the Applicant.

4. Send copies of this order to the Applicant and to the Respondents (together with copies of this O.A.) in the address given in the O.A. by Registered Post.



5. Free copies of this order be also supplied to the  
Ld. Counsel appearing for both the parties.

~~MEMBER (A)~~

~~J. Panty  
12/05/10  
VICE-CHAIRMAN~~

